

IN THE HIGH COURT OF KARNATAKA, DHARWAD BENCH
PHYSICAL HEARING / VIDEO CONFERENCING HEARING (OPTIONAL)
BEFORE

THE HON'BLE JUSTICE B.M.SHYAM PRASAD
&
THE HON'BLE JUSTICE C M JOSHI

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COURT HALL NO :3
WARNING LIST - I

Sl.No.	Case No.	Adv for Pet/App'l/Comp.	Adv for Resp.
<u>FINAL HEARING</u>			
1	CRL.A 100009/2020 (C,) (ADMITTED ON 17-02-2020)	MAHANTESH R PATIL FOR APPELLANTS NO.1 TO 10 MANJULA N TEJASWI FOR APPELLANT NO. 1 TO 4 (VK+NOC)	SPP
	<u>Connected With</u>		
1.1	CRL.A 100008/2020 (C,) (TCR + 2 PB K/B)	MAHANTESH R PATIL MANJULA N TEJASWI (VK+NOC)	ADDL. SPP
2	CRL.A 100049/2021 (C,) (ADMITTED ON 19/04/2021) (TCR + 2 PB K/B) (U/SEC. 302, 504 & 506 OF IPC)	S B DEYANNAVAR NAGARATNA S PATTAR SHAMSUNDAR N PATTAR	ADDL.SPP RESPONDENT
3	CRL.A 100037/2022 (C,) (APPEAL IS ADMITTED ON 30/5/2022) (CUSTODY PERIOD 3 YEARS 10 MONTHS & AGAIN SINCE 14.12.2021) (TCR + PBS K/B) (U/S 498(A) & 302 OF IPC)	GANAPATI M BHAT	ADDL. SPP

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- 4 CRL.A 100160/2022 (C,) S S PATIL ADDL. SPP
(ADMITTED
11.07.2022)
(U/S 302, 307, 326,
504 AND 506 R/W 34
OF IPC)
(APPELLANT/ACCUSED
NO.1, 3 ARE IN
CUSTODY
SINCE 08.01.2020)
(ACCUSED NO.2 & 4
ARE ON BAIL
V/O/DTD.
10/08/2022)
(TCR + 2 PBS K/B)
- 5 CRL.A 100217/2022 (C,) SANDEEP K PHATKURE ADDL. SPP
(ADMITTED ON
14.11.2022)
(U/S 323, 324, 341,
120(B), 302, 504
R/W 34 OF IPC)
(ACCUSED NO.1 & 2
ARE CUSTODY
SINCE 12.03.2020)
(TCR +2PB K/B) VIDYASHANKAR G
DALWAI
(AMICUS CURIAE)
- 6 CRL.A 100280/2022 (C,) N R KRISHNAPPA ADDL SPP
(ADMITTED ON
28.06.2022)
(U/S 498A AND 302
OF IPC)
REG: IA 2/2022 FOR
SUSPENSION OF
SENTENCE
AND GRANT OF BAIL
A/W STATEMENT OF
OBJECTIONS
(APPELLANT/ACCUSED
IS IN CUSTODY SINCE
28.09.2019)
(TCR+2 PB K/B) NISHANTHI PRIYA
- 7 CRL.A 100326/2022 (C,) N R KRISHNAPPA ADDL SPP
(ADMITTED ON
29/07/2022)
(U/SEC. 302 OF IPC)
(APPELLANT/ACCUSED
IS IN CUSTODY SINCE
17/04/2019)
(TCR + 2PB K/B) G R TURAMARI

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- 8** CRL.A 100335/2022 (C,) A R PATIL ADDL. SPP - SERVED
(APPEAL ADMITTED ON 12-12-2022)
(O/P/U/SEC. 498A & 302 OF IPC)
A/W IA 1/2024 FOR SUSPENSION OF SENTENCE AND BAIL
(APPELLANT/ACCUSED IS IN CUSTODY SINCE 06/01/2019)
(SYNOPSIS IS NOT FILED)
(TCR+2 PB K/B)
- 9** CRL.A 100405/2022 (C,) S B DODDAGOUDAR ADDL SPP FOR R1
(ADMITTED ON 14.11.2022) D L LADKHAN FOR R2
(O/P/U/SEC.376 OF IPC AND SEC. 4 & 6 OF POCSO ACT)
(ACCUSED IS IN CUSTODY SINCE 10/05/2019)
(TCR + 2PB K/B)
- 10** CRL.A 100606/2022 (C,) LINGESH V KATTEMANE HCGP FOR RESPONDENT
(APPEAL ADMITTED ON 01/02/2023)
(U/SEC. 302, 201, 447 OF IPC)
A/W FILING OF VAKALATH ON BEHALF OF APPELLANT
(APPELLANT/ACCUSED IS IN CUSTODY SINCE 25/12/2017)
(TCR+ 2 PB K/B)
- 11** CRL.A 100611/2022 (C,) N R KRISHNAPPA (VK) ADDL SPP FOR
(ADMITTED ON 13/01/2023) GOURISHANKAR S MOT RESPONDENT
(U/SEC. 498A, 302 & 201 R/W 34 OF IPC) FOR A1
(APPELLANT / ACCUSED NO.1 IS IN CUSTODY SINCE 25.03.2018)
(TCR + 2PB K/B)

COURT HALL NO :3

- 12** CRL.A 100036/2023 (C,) PRUTHVIRAJ P
(ADMITTED ON HITTALAMANI ADDL SPP
31/03/2023)
(VK+NOC)
(APPELLANT/ACCUSED ASHOK R
IS IN CUSTODY SINCE KALYANASHETTY
03.05.2020)
(TCR + 2PB K/B)
(U/S 447, 504 & 302
OF IPC & SEC
25(1)(A) AND 30 OF
INDIAN ARMS ACT)
- 13** CRL.A 100131/2023 (C,) SANTOSH PUJARI
(ADMITTED ON ADDL SPP
1-6-2023)
(U/SEC. 302 OF IPC)
(TCR+2 SETS OF
VOLUME 1-3 PB'S
K/B)
(THE ACCUSED IS IN
CUSTODY SINCE
02.02.2018)
- 14** CRL.A 100192/2023 (C,) NAMADEV SEETARAM
A/W IA 2/2024 FOR BADIGER ADDL SPP
SUSPENSION OF
SENTENCE
AND GRANT OF BAIL
A/W STATEMENT OF
OBJECTIONS
(U/SEC.302, 309 OF
IPC)
(THE APPELLANT /
ACCUSED IS IN
JUDICIAL CUSTODY
SINCE 30.03.2015)
(TCR + 2 PB K/B)
- 15** CRL.A 100193/2023 (C,) ANURADHA DESHPANDE
(APPEAL ADMITTED ON ADDL SPP
23/11/2023)
U/S 302 OF IPC)
(APPELLANT/ACCUSED
NO.1 IS IN CUSTODY
SINCE
12-12-2018)
(TCR & PB KEPT
BELOW)

COURT HALL NO :3

- 16** CRL.A 100196/2023 (C,)
(ADMITTED
26-5-2023)
(APPELLANTS/ACCUSED
NO.1 & 2 ARE IN
CUSTODY SINCE
08/03/2018)
(U/SEC.120B, 302,
201 R/W 34 OF IPC)
(TCR +2 PB KEPT
BELOW)
- K L PATIL (VK + NOC
OBTAINED)
- ADDL. SPP FOR
RESPONDENT
- 17** CRL.A 100219/2023 (C,) GIRISH V BHAT
(APPEAL IS ADMITTED
ON 18/12/2023)
(APPELLANT /
ACCUSED IS IN
CUSTODY
SINCE 27/7/2015)
(U/SEC. 448, 302 OF
IPC)
(TCR PB K/B)
- ADDL. SPP
- 18** CRL.A 100235/2023 (C,) SUBHASH J.BADDI
(ADMITTED ON
01/06/2023)
U/S 376, 376(i) OF
IPC AND SEC 4, 6, 8
& 12 OF POCSO ACT
A/W IA-2/2023 FOR
SUSPENSION OF
SENTENCE
A/W STATEMENT OF
OBJECTIONS
(APPELLANT /
ACCUSED IS IN
JUDICIAL CUSTODY
SINCE 17-7-2016)
(TCR +2 PB K/B)
- ADDL. SPP FOR
RESPONDENT
- 19** CRL.A 100359/2023 (C,) K L PATIL
(THE APPEAL IS
ADMITTED ON
08-12-2023)
(U/SEC.302 OF IPC)
(ACCUSED IS IN
CUSTODY SINCE
23-6-2016)
(TCR & PB KEPT
BELOW)
- ADDL. SPP FOR
RESPONDENT

COURT HALL NO :3

- 20** CRL.A 100366/2023 (C,) RAGHAVENDRA A
(APPEAL ADMITTED ON PUROHIT
23/11/2023)
(U/S 341, 302 AND
504 OF IPC)
(APPLT/ACCUSED IS
IN CUSTODY SINCE
21-7-2017)
(TCR+2 PB K/B) ADDL. SPP FOR
RESPONDENT
- 21** CRL.A 100474/2023 (C,) RAKESH S HATTIKATAGI
(ADMITTED ON
02/04/2024) ADDL SPP FOR
(U/S 366, 376-D, RESPONDENT
376(n) 304, 201 &
506 R/W 34 OF IPC)
(THE
APPELLANT/ACCUSED
NO.2 IS IN CUSTODY
SINCE 29/05/2023)
- Connected With
- 21.1** CRL.A 100400/2023 (C,) SHRIHARSH A
(ADMITTED ON NEELOPANT
08/11/2023) ADDL SPP FOR
(V/O/DTD. RESPONDENT
11/09/2023 THE
APPELLANT/ACCUSED
ON BAIL)
(TCR IN SC 8/2016
A, B FILES AND CC
130/2015 +2 PB K/B)
- 22** CRL.A 100490/2023 (C,) N R KRISHNAPPA
(ADMITTED ON
21/12/2023) ADDL. SPP
A/W IA 2/2023 FOR
SUSPENSION OF
SENTENCE AND BAIL
A/W STATEMENT OF
OBJECTIONS
(THE
APPELLANT/ACCUSED
NO.1 & 2 ARE IN
JUDICIAL CUSTODY
SINCE 2017)
(TCR + 2PB K/B)

COURT HALL NO :3

- 23 CRL.A 100493/2023 (C,) GANAPATI M BHAT
(APPEAL ADMITTED ON 18/12/2023)
A/W IA 2/2023 FOR SUSPENSION OF SENTENCE & GRANT OF BAIL
(A/W STATEMENT OF OBJECTIONS)
(APPLT/ACCUSED IS IN CUSTODY SINCE 22/11/2018)
(U/SEC. 302 OF IPC)
(TCR K/B)
(PB K/B) ADDL. SPP FOR RESPONDENT
- 24 CRL.A 100500/2023 (C,) PRAVEEN HUCHARADDI
(ADMITTED ON 23/11/2023)
(ACCUSED IS IN CUSTODY SINCE 15.04.2021)
(U/S 302, 504, 506 OF IPC)
(TCR + 2 PB K/B) RANJITA ALAGAWADI ADDL. SPP FOR RESPONDENT
- 25 CRL.A 100569/2023 (C,) T R PATIL
(APPEAL IS ADMITTED ON 18.12.2023)
(U/S 302 & 201 OF IPC)
A/W 1) IA-2/2023 FOR SUSPENSION OF SENTENCE AND GRANT OF BAIL
A/W STATEMENT OF OBJECTIONS
A/W MEMO A/W DEPOSITIONS FILED BY ADVOCATE FOR APPELLANT
(TCR + 2PB KEPT BELOW)
(ACCUSED IS IN CUSTODY SINCE 12/08/2021) ADDL SPP
- 26 CRL.A 100612/2023 (C,) D J NAIK
(ADMITTED ON 08.02.2024)
(APPELLANT/ACCUSED IS IN CUSTODY SINCE 02.05.2022)
(TCR + 2PB K/B) ADDL. SPP

COURT HALL NO :3

27 CRL.A 100631/2023 (C,) P P HITTALAMANI
(APPEAL ADMITTED ON
28/02/2024)
(APPLT/ACCUSED NO.1
IS IN CUSTODY SINCE
14/12/2022)
(U/SEC. 302 AND 324
OF IPC)
(TCR + 2 PB K/B)

HCGP FOR RESPONDENT

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